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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 20th day of May 2002.

Contempt Application no. 262 of 2001

in

Original Application no. 231 of 2000.

Hon'ble Maj Gen K.K. Srivastava, Member (A)
Hon'ble Mr. A.K. Bhatnagar, Member (J)

Smt. Sonia Devi, W/o late Mishri Lak,
R/o 155-C Sujatganj, Siyaram Ka Hata,
C.O.D. Kanpur.

... Applicant

By Adv : Sri S.K. Yadav & Sri L.M. Singh

Versus

Brig. Anil Swaroop, Commandant, Central Ordnance Depot,
Kanpur.

... Respondents

By Adv : Sri G.R. Gupta

O R D E R

Hon'ble Maj Gen K.K. Srivastava, A.M.

This contempt application, filed under section 17 of the A.T. Act, 1985, is in respect of non compliance of order passed by this Tribunal in OA no. 231 of 2000 on 10.1.2001. The direction of this Tribunal in OA 231 of 2000 reads as under :-

"Consequently the O.A. is disposed of with the direction to the respondents to reconsider the case of the applicant for her appointment on compassionate ground sympathetically and pass suitable order within 3 (three) months from the date of communication of this order on the application of the applicant dated 1.6.1998.

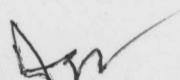
There will be no order as to costs."

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2. In compliance to the above direction of this Tribunal, the respondents have informed the applicant vide their order dated 21.5.2001 which has been placed before us by the learned counsel for the respondents, that her case for employment in relaxation to normal ^{rule} of recruitment will be considered alongwith other cases by the Board of Officers in the ensuing relaxation Board which is being held in COD Agra, as per this Tribunal's order. In para 3 of the said letter they have also intimated that outcome of the Board will be communicated to the applicant on receipt from COD Agra/ Army Headquarter.

3. Sri G.R. Gupta, the learned counsel for the respondents submitted that the decision of the Board has already been conveyed to the applicant third time vide letter dated 16.11.2001 through registered post. In our opinion the order of this Tribunal ^{has} ~~have~~ been complied with. NO case of contempt is made out. The contempt application is dismissed. Notices issued are discharged.

4. There shall be no order as to costs.


Member (J)
Member (A)

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